## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

WP(Cr1) No. 462/2019

Irshad Ahmad Malik

.... Petitioner(s)

Through:-

Mr. Majid Bashir, Advocate

(through Video conference)

V/s

Home(State Government)

....Respondent(s)

Through:-

Mr. Sajad Ashraf, GA (through Video conference)

Coram: HON'BL

## HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

Mr. Sajad Ashraf, learned Government Advocate, submits that there is no further extension in detention of detenue in this case. He has placed on record copy of communication dated 08.02.2020.

Vide communication dated 08.02.2020, issued by the Home Department, Government of Jammu and Kashmir, the Superintendent, Central Jail, Varanasi (UP), Home Department, was also directed to release the detenue on 09.02.2020.

In view of the aforesaid, this petition does not survive for consideration and is, accordingly, dismissed, as having been rendered infructuous.

(Sindhu Sharma) Judge

**SRINAGAR** 

15.06.2020 SUNIL-II

Whether the order is speaking : Yes/No Whether the order is reportable : Yes/No